

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 164/MP/2012
With I.A.No. 40/2012**

Sub: Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of hearing : 14.8.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dalayan, Member

Petitioner : Triveni Engineering and Industries Limited, Noida

Respondents : National Load Despatch Centre, New Delhi
Uttar Pradesh New and Renewable Energy
Development Agency, Lucknow
Uttar Pradesh State Load Despatch Centre, Lucknow

Parties present : Shri Rajiv Yadav, Advocate for petitioner
Shri Neeraj Kumar, SSKSL
Miss Joyti Prasad, NLDC

Record of Proceedings

The petitioner Triveni Engineering and Industries Limited has filed this petition with regard to the accreditation by Uttar Pradesh New and Renewable Energy for generation of bagasse based power under Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (hereinafter referred to as the 'REC Regulations').

2. Learned counsel for the petitioner submitted that the petitioner owns and operates a 22 MW co-generation plant located at Saharanpur. The petitioner entered into PPA with Uttar Pradesh Power Corporation Limited for sale of surplus power generated from said co-generation plant. Such co-generation plant is accredited and registered under the REC framework for said 22 MW capacity which was divided between 16.17 MW for sale to UPPCL under preferential tariff and 5.83 MW for self consumption.

3. Learned counsel submitted that RECs are issued for the measured energy used for self-consumption. This energy can never be claimed as sale of power to Distribution Company under preferential tariff. He further submitted that the petitioner is an eligible entity for participation in REC Mechanism for 5.83 MW for self-consumption. Learned counsel requested the Commission to direct the UPNEDA not to reduce or cancel the accreditation.

4. The learned counsel for the petitioner sought an interim direction to NLDC, to not treat its REC entitlement in respect of 2.99 MW. The Commission declined to grant any ad-interim directions in the matter without hearing NLDC.

5. The Commission admitted the petition and directed issue of notice to the respondents who shall file their replies by 30.8.2012 and the petitioner to file its rejoinder, if any, by 14.9.2012.

6. The petition shall be listed for hearing on 18.9.2012.

By Order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**